नियम की कोई कार्यविधि ग्रवहेलना होती है या फर्ज कर लीजिए कर्मचारियों या अध्यापकों के साथ कोई ज्यादती हुई तो क्या उसकी जांच कराना ठीक होगा या नहीं ग्रौर जांच क्यों नहीं कराना चाहते ? ग्रगर राजनीतिक तौर पर उनके साथ कोई व्यवहार किया गया, राजनीतिक कारणों से उन पर कोई दुर्व्यवहार हम्रा तो उसकी जांच क्यों नहीं होनी चाहिए ग्रौर स्वायत्तता के पीछे क्यों छिपाया जाए ? मैं यह जानना चाहता हूं क्या मंत्री महोदय इस तरह के कार्यों की कोई जांच करेंगे ?

[ा] डा० प्रताप चन्द्र चन्द्र : जांच के बारे में मेरा जो कहना है, वह मैं पहले ही कह चुका हूं। - 388 - 1

THE ENEMY PROPERTY (AMEND-MENT) BILL, 1977-Contd.

SHRI JAGAN NATH BHARD-WAJ (Himachal Pradesh): There were two more speakers and my name was

🚣 श्री कल्प नाथ राय (उत्तर प्रदेश) : श्रादरणीय उपसभापति महोदय, जो मंत्री महोदय की तरफ से एनीमीज प्रोपर्टीज एक्ट का बिल लाया गया है, मैं इसका स्वागत करता हूं। हिन्द्स्तान के बटवारे के बाद, 1947 के बाद हमारे देश के ग्रन्दर जब

The Vice-Chairman (Shri Shyam Lal Yadav) in the Chair.]

देश का विभाजन हुम्रा तो एक रिफ्यूजीस की समस्या पैदा हुई । लाखों लोग वेस्ट पाकिस्तान से हिन्दुस्तान म्राए ग्रौर लाखों लोग हिन्दुस्तान से भाग कर पाकिस्तान गए । उस समय नेहरू-लियाकत म्रली पैक्ट बना जिसके अन्तर्गत यह समझौता किया गया कि जो हिन्दुस्तान से लोग पाकिस्तान जाएंगे श्रौर जो पाकिस्तान के लोग यहां पर श्राएंगे

तो जिन लोगों की सम्पत्ति दोनों मुल्कों में रह गई यह सरकार मूवेबल और इमूवेबल प्रापर्टी के अनुकूल उनको कम्पनसेशन देगी श्रौर वे लोग वहां पर सैटल करेंगे। नेहरू-लियाकत ग्रली पैक्ट सन् 1950 में हुग्रा, वह जैसे पहले था ग्राज भी वही है। लेकिन शरणार्थियों की समस्या को हल करने का कोई बढ़िया ढंग से कदम उठाना चाहिये था, ऐसा नहीं हुम्रा । 🔧 🤭 🔭 💢

मैं वर्तमान मंत्री महोदय मोहन धारिया साहब पर विश्वास रखता हूं कि वह इस समस्या को हल करने में ग्रपनी कोई कोर कसर उठा नहीं रखेंगे । ग्रादरणीय उपसभा-ध्यक्ष महोदय, हिन्द्स्तान के बटवारे के बाद हिन्दुस्तान ग्रौर पाकिस्तान के बीच में कई जंग हुए जिसके कारण भी लाखों लोगों की जिन्दगी ग्रीर सम्पत्ति बरबाद हुई । बहत से लोगों की सम्पत्ति पर पाकिस्तान की सरकार ने श्रौर बहुत से लोगों की सम्पत्ति पर हिन्दुस्दातान ने कब्जाकर लिया। ग्रादरणीय उपसभाध्यक्ष महोदय, ग्राप जानते पाकिस्तान ईस्ट माइनारिटीज के लोग थे वे करीब 35 प्रतिशत थे। सब से ज्यादा रिपयुजी इसी पाकिस्तान से भागकर हिन्दुस्तान में ग्राए । जो हमारे माइनारिटीज के लोग ईस्ट पाकिस्तान में थे उनके हाथ में देश की इंडस्ट्री, लैन्ड प्रापर्टी ग्रौर मारकेट था ग्रथवा जो माइना-रिटीज के लोग ईस्ट पाकिस्तान में थे वह वहां की दौलत के, जमीन के और व्यापार के मालिक थे लेकिन जब ये लाखों की संख्या में 70-75 लाख के करीब भागकर हिन्दुस्तान **ग्राये तो नेहरू-लियाकत पैक्ट के ग्रनुसार** उन लोगों को उनकी सम्पत्ति के म्रनुकुल जो कम्पेनसेशन मिलना चाहिए था, वह सरकार ने नहीं दिया, जो लाखों लोग बिना पैसे के भिखारी बन कर घुम रहेहैं उनके लिए कोई व्यवस्था नहीं की गई। ग्रादरणीय उप-सभाध्य महोदय, यह जनता सरकार जो ग्रायी है, ग्रभी पिछले दो महीनों में मैं कलकत्ता

[श्री कलानाय राय]

स्टेशन पर मौजूद था, वहां ईस्ट पाकिस्तान के हजारों रिफ्यूजी घूम घूम कर भीख मांग रहे थे । लोगों ने बताया कि इस समय भी ईस्ट पाकिस्तान से रिपयुजी भारो संख्या में श्रासाम, तिपुरा श्रीर श्ररुणाचल प्रदेशों के इलाकों में जा रहेहैं, क्योंकि वहां की सरकार, बंगला देश की वर्तमान सरकार वहां उनकी सम्पत्ति को जब्त कर रही है, उनकी प्रापर्टी को हड़प कर रही है श्रीर उनको मार कर अपने देश से भगा रही है। यह एक बहुत बड़ी समस्या है जिसके ऊपर कि सरकार को सोचना चाहिए। ग्रभी तक तो ऐसा हुग्रा कि जो लोग भाग कर आए उनमे जो सम्पत्ति वाले थे, धनवान थे या वडे लोग थे, उन्होंने अपनी प्रापर्टी का क्लेम किया और उनको उनकी प्रापर्टी मिल गई । कहीं कही तो ऐसा हुम्रा कि जिनकी सम्पत्ति 10 लाख की थी उनको 25 लाख मिल गया लेकिन जो लोग बिल्कूल गरीब थे, हरिजन थे, म्रादिवासी थे, अशिक्षित थे, जो कि वहां की ज्यादितयों से परेशान होकर हिन्दुस्तान में आये, उनको कोई सम्पत्ति यहां नहीं मिली श्रीर न उनको बसाने के लिए इस सरकार ने कोई कदम उठाया । ग्रादरणीय उपसभाध्यक्ष महोदय, इस रिफ्युजी समस्या को हल करने के लिए एक कस्टोडियन ग्राफिस बम्बई में है। ईस्ट पाकिस्तान के लोग जो लाखों की संख्या में हिन्द्स्तान ग्रायेंगे, जो गरीब हैं, फटेहाल हैं, जिनके पास रहने के लिए मकान नहीं है, किराया नहीं है क्या वह अपनी प्रापर्टी को क्लेम करने के लिए कलकत्ते से बम्बई जा सकेंगे जहां कि यह भी नहीं मालुम है कि श्राफिस कहां होगा कहां नहीं होगा ? हजारों मुसीबतों का मुकाबला इन शरणार्थियों को करना पड़ता है इसलिए मैं मंत्री महोदय से चाहुंगा कि उन्हें एक ग्राफिस कलकत्ते में भी खोलना चाहिए, रिफ्यूजीज को इन्स्ट्रक्शन देना चाहिए, उनको इस संबंध में मानवतापूर्ण द्दिटकोण ग्रपनाना चाहिए क्योंकि लाखों

ऐसे रिफ्यजी हैं जो कि जानते ही नहीं हैं कि अगर वह वहां से भागकर यहां हिन्दुस्तान में ग्राये हैं तो उन्हें यहां सरकार की तरफ से रहने की या पैसे की सुविधायें मिल सकती हैं या नहीं । इसलिए इस मंत्रायलय में ऐसे कर्मचारी होने चाहिएं जो कि शरणार्थियों को, जिनमे आदिवासी हरिजन हैं, गरीब हैं जो ग्रपने ग्रधिकारों को नहीं जानते हैं, मानवतापूर्ण द्धिकोण श्रपनाकर सहायता कर सकें, उनको वसाने सहायता कर सके । उप-सभाध्यक्ष महोदय, यह जो रखा गया है, एनिमी प्रापर्टी यानी, एक तरफ हम पाकिस्तान के साथ संबंध सुधारने की कोशिश कर रहे हैं, चीन के साथ अपने संबंधों को सुधारने की कोशिश कर रहे हैं, बर्मा से ग्रौर लंका से संबंधों को सुधारने की कोशिश कर रहे हैं, जब हमारी नीति है दुनिया के अन्य मुल्कों से दोस्ती की, ऐसी स्थिति में हमें एनिमी प्रापर्टी ऐक्ट न कह कर नेबरिंग कन्ट्रीज प्रापर्टी ऐक्ट, इस प्रकार का नाम दे सकते तो यह बहुत ग्रच्छी बात होती क्योंकि हम नेबरिंग कन्द्रीज को एनिमी नहीं मान कर चलते हैं बल्कि उनको दोस्त कहते हैं भ्रौर दोस्त बनाने के लगातार प्रयास कर रहे हैं। तो अगर उस देश में भी एक एनिमी प्रापर्टी ऐक्ट हो, इस देश में भी एक एनिमी प्रापर्टी ऐक्ट हो तो उसमें इस प्रकार की भावना को कि दुश्मन के मुल्क से यह प्रापर्टी पा रहे हैं, यह हम को लोगों के मन में नहीं लानी चाहिएं।

11he 1.32-13 to off; म्रादरणीय उपसभाध्यक्ष महोदय, यह जो बिल लाया गया है, ग्रांडिनेंस के जरिए, मैं यह कहना चाहता हूं कि ग्रभी जब 14 नवम्बर से पालियामेन्ट का सेशन हम्रा तो भ्राडिनेन्स लाने की क्या जरूरत थी ? जनता सरकार के मंत्री और इसके बड़े बड़े नेता हमेशा कांग्रेस सरकार पर यह ग्रारोप लगाते रहे हैं कि यह सरकार अर्डिनेन्स की सरकार है । लेकिन पिछले करीब 15

दिनों से हम संसद में विभिन्न बिलों पर बहस कर रहे हैं ग्रौर देख रहे हैं सभी मंत्री एक म्राडिनेन्स के साथ यहां चले माते हैं। तो मैं चाहता हं, म्रार्डिनेन्स किसी विशेष परिस्थिति में ग्रीर किसी बहत बड़े काम के लिए जारी किया जाता है । जब यह रिपयुजी प्राबलम 30 साल की प्राब्लम है, इस संबंध में हमने 1958 में कानुन बनाया, 1963 में हमने कानुन बनाया, हमने रिफयुजीज के लिए तरह तरह के कानून बनाए । हमें इस ऐक्ट में जो गडबडियां हैं जिनके कारण लोग नाजायज फायदा उठाते हैं उनको दूर करने के लिए एक कांप्रिहेंसिव्ह बिल के साथ इस पालियामेन्ट में ग्राना चाहिए था। मोहन धारिया जी ऐसे व्यक्ति हैं, जब उनका दुष्टिकोण भी मानववादी द्षटिकोण है, तो उन्हें यह चाहिए था कि इस समस्या के समग्र पहलुख्यों पर विचार करके कान्न यहां लाते । मुझे विश्वास है कि इस दिष्टकोण से लाते तो समस्या का ज्यादा ग्रच्छी तरह से निराकरण होता ।

म्रादरणीय महोदय, एक समस्या म्रौर है। हिन्द्स्तान के वंटवारे के वाद यह स्थिति हुई कि बहुत से लोग हिन्दुस्तान में हैं, एक भाई पाकिस्तान चला गया, एक भाई हिन्दू-स्तान में है, एक ही प्रापर्टी है, दोनों को-शेयरर हैं, तो होता यह है कि जब कोई ग्रच्छा कानून निकलता है तो यदि किसी परिवार के 4 व्यक्ति हैं ग्रौर दो भाई पाकिस्तान चले गए और दो हिन्द्स्तान में रह गए, तो कभी कभी जो कार्यपालिका है, एक्जीक्यूटिव्ह हैं, वह इन दो भाइयों की संम्पत्ति को एनिमी प्रापर्टी कह कर हथिया लेती है । इस तरह के क्लेम को करने के लिए कोई नियम नहीं हैं जहां दो को-शेयरर कह सकें कि हमारी सम्भत्ति में ग्रधिकारी दो व्यक्ति भाग के गये है, हम हिन्त्स्तान में रहने वाले हैं। इस तरह से किसी परिवार के ग्राधे व्यक्ति पाकिस्तान चले जाते हैं, ग्राधे व्यक्ति यहां रह जाते हैं, या ग्राधे व्यक्ति वहां के यहां रह जाते हैं

ग्रीर ग्राधे व्यक्ति यहां के वहां रह जाते हैं। तो इन देशों में जो इस तरह की समस्या पैदा होती है, इस तरह की संपत्ति का निर्णय करने के लिए जिस तरह का ट्राइब्युनल होना चाहिए, वह नहीं है। कभी कभी न्यायपालिका के लोग इसका बडा गलत इस्तेमाल करते हैं ग्रौर बहुत से लोगों की संपत्ति को गलत ढंग से हथिया लिया जाता है। मैं ग्रपने ग्राजमगढ जिले के मबारकपुर गांव का उदाहरण देना चाहता हं, उसके साथ एक गांव ग्रौर भी है, जहां एक परिवार के म्राधे व्यक्ति भाग कर पाकिस्तान चले गये थे, स्राधे व्यक्ति यहां रह गये, क्लकटर के म्रादेश से उनकी संपत्ति को जब्त कर लिया गया ग्रब यहां बच रहे लोग सिविल कोर्ट में ग्रौर कलेक्टोरेट में मुकदमा दाखिल करें कि हम तो यहीं पड़े हए हैं, हमारी सम्पत्ति को हडपने का क्यों ग्रादेश दिया जा रहा है श्रौर इस तरह के केसेज श्राज भी त्यायालय में विचाराधीन हैं ग्रौर उन परिवारों को तरह तरह की कठिनाइयों का मुकाबला करना पडता है। तो जहां किसी संपत्ति में को-शेयरर व्यक्ति यहां रह जाते हैं ऐसी स्थिति में इस प्रकार की समस्या का निराकरण करने के लिए किस ढंग से इस बिल में प्रावधान किया जाए ताकि किसी के साथ कोई ग्रन्याय न हो सके।

इसी प्रकार से दंडकारण्य में और छम्ब के इलाके में जो रिप्यूजी बसाये गये हैं जैसा व्यवहार उन के साथ किया जाना चाहिए वह नहीं किया गया और उन को बहुत कम सहायता की गयी हैं । 1971 के युद्ध में वहां के बहुत से गांव तहस नहस हो गये थे, जंग के अन्दर बर्बाद हो गये थे। वंगला देश की लड़ाई में भी वहां ग्रास पास के बहुत से इलाके नष्ट हो गये थे और उधर के हजारों गांव उजड़ गये थे। उन लोगों को बसाने के लिये सरकार की तरफ से जो मदद दी गयी, और जो समयबद्ध कदम उठाये गये उन से भी उन शरणांधियों की मदद ठीक से नहीं की [श्री कलानाथ राय]

जा सकेंगी ग्रौर ग्रभी भी हमारी पिटीशन्स कमेटी के लोग छम्ब के इलाके में गये थे। वहां के रिफ्युजीज ने एक पिटीशन दिया था कि उन के साथ ठीक से न्याय नहीं हुआ है श्रीर सरकार से जो करोड़ों रुपयों की सहायता मिलती है वह बीच में ही सरकारी कर्मचारी फर्जी लोगों के नाम पर खा जाते हैं ग्रीर उन को जितनी सहायता मिलनी चाहिए वह उन को नहीं मिल पाती है । हमारी पिटीशन कमेटी के चेयरमैन श्री ब्रह्मानन्द पंडा जी के नेतृत्व में, जो कि जनता पार्टी के ही हैं, एक डेलीगेशन वहां गया था ग्रीर वहां जा कर उन्होंने वहां के शरणार्थियों की स्थिति को देखा कि जो सरकार की तरफ से करोड़ों रुपया शरणार्थियों की मदद के लिये दिया जाता है उस का इस्तेमाल उन शरणार्थियों के लिये या उजड़े हुए लोगों के लिये, उन की मदद के लिये नहीं हो पाता है। इसी प्रकार का एक पिटीशन दण्डकारण्य के शरणार्थियों की स्रोर से भी स्राया था कि दंडकारण्य में जो रिपयजी ग्रडमान ग्रौर निकोबार में बसाये गये है सरकार की तरफ से जितने करोड़ रुपये की मदद उन को दी जाती है उस रुपये का डिस्ट्रिब्युशन उस का वितरण ठीक ढंग से नहीं हो पाता । इस लिये मैं माननीय मंत्री महोदय स यह निवेदन करना चाहता हं कि हमारे देश के अन्दर नेहरू लियाकत ग्रली पैक्ट हम्रा था ग्रौर उसका मुख्य मंशा जो था, उस की जो मख्य विचारधारा थी वह यह थी कि दोनों देशों में जो लोग उजडेंगे या दोनों देशों के जो लोग इधर उधर होंगे उन के साथ एक न्यायपूर्ण इष्टिकोण सरकार ग्रपनायेगी । तो मैं चाहता हूं कि नेहरू लियाकत अली पैक्ट जो 1950 में हुम्रा था उस के दुष्टिकीण को भद्देनजर रखते हुए जनता सरकार इस समस्या को हल करने का प्रयास करे श्रीर मेरा विश्वास है कि मोहन धारिया जी स्रवश्य ही इस समस्या को मानवतावादी दृष्टिकोण

से देखेंगे ताकि इन शरणायियों की समस्या को ठीक ढंग से हल किया जा सके।

धन्यवाद । ्राप्तिक स्टाम्स क्रिक्ट क्रि

SHRI LAKSHMANA MAHAPA-TRO (Orissa). Mr. Vice-Chairman, Sir, the scope of the Bill is very, very limited. But all the same, there is something some havoc caused which should be made mention of. Sir, when the Bill was brought in, some Members were very much allergic to the word 'enemy [property' because we are trying to better our relations. But the property that has been vested in our Government is an enemy property and it cannot be anything else now. We can think of bettering our relations and we can expect to have something better at a later time. And let us also hope that we will have no enemies nor any enemy property vested in us. But, as you know, Sir, in this world of classes and conflict detween classes, to think of a situation, an ideal situation of a person or a country having no enemy is something which is far from reality Sir, during the last few months of our experience things have happened in a way that possibly the country islosing sign of its enemy. There are enemies in the country; there are enemies outside the country and they can also be properly met with. And, Sir, as far as getting charge of and administering the enemy property is concerned, the matter rests entirely with us. If we so like, if we are interested, we can sit across the table and solve it. In fact, we are trying to have it that way. Therefore, I am one with the other Members who participated in the discussion that we do hope to have a situation in the near future when there will be no enemy properties vested in us or a custodian appointed to take charge of it or administer it. Sir, it has been done during the last few years in a very nefarious way. Sir, this amending Bill is brought in to replace an Ordinance that

was promulgated earlier and the ordinance was promulgated on the last day of the six-month period that elapsed after the proclamation was revoked.

That was the maximum time for which the law could have remained in force. I cannot understand it. I know that the Government or the Ministers who are now ruling the country must have been overwhelmed by the results of the last elections. Therefore, they could not have borne this thing in mind. But what happened to the officers? Were they also so over-run that they could not see that the properties were there, that those properties had to be administered and that custodians had to be vested with powers to administer these properties? something which cannot be easily explained as an oversight. How has it missed their attention then? Certainly, some serious attention has got to be given to it. You will recall, Sir, how far some days, just before the beginning of the current session of Parliament, Ordinances were promulgated. Naturally, when they are promulgated in a hurry, full attention and thought is not bestowed on them. This is something which cannot be encouraged. We, therefore, very strongly deprecate such an attitude and mode which is being practised by the present Government. Such an attitude also reveals that proper attention is not being given to these matters. Otherwise, one could not have missed such a thing. Therefore, Sir, I now place before you certain matters, which I am very conscious were matters not done during Mr. Dharia's time, but which all the same should be brought to his notice. I will place the whole thing before the House so that the House may be vigilant about them, though they do not relate to the period when Mr. Dharia was there.

Sir, these enemy properties were to be dealt with according to a particular scheme that was announced in the year 1971 whereby the Government framed proposals with a view to giving relief to

persons, Indian nationals, who had come away leaving properties in Pakistan, and dealing with Pakistan nationals leaving properties in India. These people had to lose their properties and they became enemy properties and got vested in respective Governments. We, on our part wanted to give some relief to Indian nationals who lost their properties in Pakistan. So, a scheme was framed with a view to giving relief to them. But the scheme was not placed before Parliament. It is so regrettable because a big amount of our people's money we were to lose and if I lay the scheme before you, you will be able to appreciate that the scheme was such whereunder every Indian taxpayer was made to pay. Why should an Indian pay? And, if at all he has to pay, should not Parliament be consulted and should not Parliament have a say in the matter? But this was not done. the first time when this Parliament or this House was apprised of it was when it was raised by our veteran leader, hon. Bhupesh Gupta, in the Monsoon Session Then only the House could of 1976. know that a scheme had been framed and a resolution published in the year 1971 whereunder an Indian national losing property in Pakistan would be getting 25 per cent of his verified claim and that too as an ex-gratia payment. Now, every one of these words need serious examination. What is it that you are trying to give ex-gratia? Really, do you Who are the most want to give relief? deserving persons entitled to get this relief? Is it the ex-rajas, is it the exzamindars, is it the ex-maharaja or is it the business people who had enough properties built up in this country much before losing properties in Pakistan. Whom you want to give relief? I have got a big list of persons, ex-rajas, exmaharajas, ex-zamindars and big business men who were made eligible to got this relief. I tell you, Sir, I have full figures with me. I do not know whether the hon. Minister will be correcting I think he will not be correcting me be-

are not very unreliable.

cause these are the figures which I feel

Therefore, from that I will tell you, :Sir, that only 89 claimants have grabbed Rs. 9 crores out of Rs. 12 crores that was given to these people. More than 75 percent of it has gone to 89 claimants. And who are these claimants? Four or five claimants were from the same family. Therefore, ultimately only 10 families have got Rs. 9 crores. What does this notification or this scheme say? According to this scheme, one is allowed a maximum of Rs. 25 lakhs and in particular cases, on merits, one could get even more than Rs. 25 lakhs. Is it the way you are going to reduce the disparity of income between the different grades of people in this country? Is it the way you are going to help the needy, the poor and the affected? How many of the poor people who lost their property, have been given this money? That also I will tell you. Sir, I am speaking of the figures of 1976. I know the number must have swelled by now, because he said that after the time limit was extended to July 31, 1977, the number of claims has been as much as 2,000 and, therefore, that shows there was need to continue it. I know it was raised in the other House and I think some Members here also said that let it be extended further. I am not able to give my opinion this way or that way because either way there are advantages and disadvantages. But one thing is sure and that is that so far you have not done justice to the people who needed to be helped. You have just given big donations, grants and ex-gratia payments, to the unde serving. This is a simple case of swindling. I do not want to take up more time of the House though I feel that I should indulge upon your generosity and request you to give me a little more time, but I think there are many speakers who would like to speak.

Sir, it started in 1971. As we were informed, the value of the assets seized of the Indian nationals is Rs. 109 crores whereas

on our side, we have only assets of the value of Rs. 29.04 crores of Pakistani nationals seized by Govt. of India. Now, as I told you, it was not a payment out of the assets that we seized. No, it is not like that. It was not a question of a Nawab losing property there and a zamindar getting property here. It was not a question of a zamindar of India who lost his property there, getting the property here because of a Nawab of East Pakistan losing his property here. It is not on that basis. You were to pay this money out of the Consolidated Fund. It was also not like the one which happened in the case of West Pakistan. It was not a pool as in the case of West Pakistan. Only out of the Consolidated Fund you were to pay at the rate of 25 percent to every one whether it was a claim of Rs. 10 lakhs or Rs. 25 lakhs or Rs. 1 crore or whether it was a paltry sum of Rs. 10,000 as claim. This was how these people were allowed to claim. Therefore, this scheme came in and on the basis of this scheme the best advantage was taken by the ex-Rajas, the ex-Maharajas and also the big business people and the poor Indian tax- payer had to pay for all these people who inflated their claims before the Custodian of Enemy Property. As I told you Sir, for the property lost there, a claim application has to be made. I have already said that members of the same family also made different claims and they got much more than what they deserve. Let us come to the other aspect of verification. Now, who has to verify. What is the machinery that was appointed or engaged for verification of these claims? The machinery of three persons, the Custodian of Enemy property, a Judicial Officer and a Revenue Officer, was engaged. You know, Sir, they were not required to make any physical verification, What they were required to do was to look at the papers, look at the documents and decide. I want to know, in all such matters how is it that they arrived at a particular assessment.

How do they verify the claims? It is up to the extent to which the claimant is

able to impress upon or influence them. This is how it has been going on all along. These big people, these big business people, this moneyed class, have been looting. Here also, they did the same way and devoured more money. That is why in this machinery of verification, there was scope for adhocism and also arbitrariness. That is why, as I told you, four milliom people from East Pakistan, displaced from East Pakistan, are moving about in the streets and they have not been rehabilitated, whereas, only ten families have been able to get Rs. 9 crores. Sir, in regard to the money paid so far, I will give you the figures in the range of Rs. one lakh and Rs. ten lakhs, from which you will be able to understand the horrors that have been committed under the cover, under the dispensation, of this Enemy Property Act. Eighty-nine former rajas, maharaja**s** and landlords of East Bengal claiming over Rs. 10 lakhs each, and already received as I told you, Rs. 9,39,84,000. Fifty-two families with claims ranging between Rs. 5 and Rs. 10 lakhs, had received Rs. 92, 20,000. Then 290 claimants, in the range of Rs. 2 and Rs. 5 lakhs, had received Rs. 1,58,98,000. A total of 1284 persons with claims up to Rs. one lakh had received so far only Rs. 52 lakhs. 1284 persons-Rs. 32 lakhs and 89 persons-Rs. 9 crores. This is what I would like to point out. The property owners, numbering about 1750, had already received Rs. 12,42,57,000. Out of it, 89 families got the lion's share of Rs. 9 crores odd. As far as the others are concerned as I told you, nearly 1300 claimants got only Rs. 52 lakhs. Now, the figures have swelled up and as I told, you, I know for certain that the poor people must not have been able to prefer the bills. The other thing is that they do not know also where to go and how to do things. When this matter was raised

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Please conclude now. There are other speakers.

SHRI LAKSHMANA MAHAPATRO: I am concluding. This matter was raised

in Parliament on the 27th August, 1976, by hon. Shri Bhupesh Gupta and he wanted the revision of this particular scheme with a view to seeing that there would be equitable payment to the poorer people as, it was called ex-gratia. further because it was called relief, and the amount was to be paid from the Consolidated Fund of India. When this matter was raised, the Minister made a promise.

"On 3-9-76, the Minister, in his statement, inter alia, stated that the Government is having a second look at this scheme and that a proposal is under consideration to ensure more equitable payment to the poorer sections of the claimants."

He said:

"I would like to assure the House that the view put forward by the hon. Member would be given due consideration."

This is what he said. Naturally, it was expected that he would do something. When nothing was heard for a long time, Shri Bhupesh Gupta again demanded that until we are able to revise it in a proper way and until we are able to tell the poor people that they are being ensured a proportional payment out of this money . . . Please do not pay anything. Allow a parliamentary committee to go into the mischief that is already done and fix ponsibility, that also he requested. But, Sir, as is generally done, in spite of such an assurance that the matter is engaging the attention of the Government and is being considered and something may be done in that direction, payments were made to the 89 families about whom I have just now given the figures. All that amount was paid after the assurance was given. This is how we are being assured in the House, this is how the office is moving or the Ministry is moving to keep up its promise. Sir, when Mr. Bhupesh Gupta was confronted with such a situation, he wrote a letter to the then Prime Minister drawing her attention to the promise that was made and the

[Shri Lakshmana Mahapatro]

payments that were being made by the Officers very briskly after the assurance was given on the floor of this House. I do not know what hurry was there to make the payments. It was raining in the month of August and still the payments were made to go in the drain. Nothing was done to the letter of Shri Bhupesh Gupta to the then Prime Minister. And, Sir, the same thing is happening in this Government which is talking of so many socio-economic changes and then bridging the gap between the rich and the poor and giving all facilities to the poor people, to the backward people to the rural people. All this is being talked of these days freely. Everyday and anywhere you go you will be hearing these things being spoken of and what did they do? At last, on the 5th of September, 1977, this is what the Ministry told Mr. Bhupesh Gupta:

"Proposal for more equitable payment to the poorer section of the claimants under the ex-gratia schemes i.e. payments of higher percentage of compensation to the lower value claims instead of the existing uniform rate of 25 per cent of the value of the verified claims vide Government of India Resolution dated 15th March, 1971. (copy enclosed) was considered in depth. In view of the problems of reopening numerous cases already decided and the financial implications which the proposal would involve, it has been decided to continue the existing scheme without modification."

So, Sir, what happened to that consideration? The decision was to stick to the old thing, allowing old things to happen and the result is that the poor man is not going to have anything. Millions of poor people coming from East Pakistan will not be able to get anything. They will not be able to satisfy the team of three going about to verify the claims. They will definitely suffer and they will not have an equitable share. Therefore, I will now urge upon the Minister, Mr. Dharia—I feel he

will be very sensitive to this problem of these poor people—to help us in the matter, because the things do not get closed by a decision of this type. It can still be reopened. Can't you make an order in relation to those claims for properties which you are yet to dispose of. There are 50,000 applications. Why can't you do something about it? What are the complications? What is the financial complication? You say you are definitely interested to give ex-gratia relief and if you are, why can't you have a slab system of making ex-gratia payments? whenever any compensation was being paid under the Zamindari Act or any other Act, you know, richer people were paid less. the fear of reopening all the cases and financial complication should not stand in your way. Their cases should be considered on humanitarian grounds. Justice should be done to these people who have been running from post to pillar, who have been starving these days, who have not been rehabilitated all these days and who therefore, cannot produce documents. I demand a revision of the scheme and nothing should stand in the way for revising the scheme. This should be the attitude of the Government.

SHRI NRIPATI RANJAN CHOU-DHARY (Assam): Sir, this is a simple Bill and I welcome it. I also congratulate the Minister for his announcement today in the House while moving the Bill about opening a branch of the office of the Custodian of Enemy Property in Calcutta to serve the people of the East better.

Sir, whenever we discuss the question of refugees from East Pakistan, normally all our discussions get a West-Bengal orientation, forgetting that three of the northeastern States—Assam, Meghalaya and Tripura—also face the same problem which West Bengal faces.... (Interruption) Why do you object to it, I do not know. Sir, Shri Kalp Nath Rai mentioned about the refugees roaming at the railway platforms. This particulars sight is not very uncommon in Tripura and

Assam. Sir, 30 years have passed since Independence and we have not yet been able to rehabilitate the refugees from erstwhile East Pakistan, while the refugees from West Pakistan have all been rehabilitated.

[The Vice-Chairman (Sari H. M. Trivedi) in the Chair

This exhibits some sort of discriminatory treatment towards the East Pakistan refugces. While giving compensation also, the East Pakistan refugees had not been given the benefit of the evacuee property also. For the extension of this benefit of compensation, they had to fight in this House; Members had to put pressure on the Government for the extension of this particular benefit, so, the point I want to stress is this. The Minister, while moving the Bill said that in order to facilitate, or give better facilities for getting compensation and other concession to the East Pakistan refugees who have lost their properties in East Pakistan, they are opening a branch office at Calcutta. But for the people of the north-eastern region, the problem remains the same. Though they have got some link with Calcutta, what about the poorer people for whom our friend Mr. Mahapatro was so much agitated ? I also join him in this agitation But, as is clear from the statistics furnished by Mr. Mahapatro the cases of people having claims below Rs. 1 lakh have not been considered. The bulk of the people who lost their property belong to the lower income group and their claims will naturally be less than Rs. 1 lakh. It will be very difficult for the small people, the poor people to get their claims settled The verification and all that is a very complicated procedure and it will not be possible for them to come over to Calcutta go through all this complicated procedure and get this money. For getting a small amount they will have to spend Rs. 10,000 to 15,000, may be 20,000 to 25,000 rupees in the process. Previously one had to spend that much amount when the office was in Bombay

for going every time to Delhi, Bombav and Calcutta and also to go to the bank at Calcutta to show their papers-not once but twice or thrice. Now, Sir, what happens is that these small people cannot afford to spend that much of money with the result that ultimately they do not claim their compensation. So, my humble submission is that some steps should be taken to make this procedure easier. Another thing is, Sir, nowadays one has to go to Calcutta for verification. If the District Magistrates or the Agent or Manager of the local bank-now most of the banks are nationalised-are authorised to verify the papers and make the assessment locally, I think these poor claimants will be able to manage these things locally and get compensation. Otherwise, as Mr. Mahapatro says, claimants below one lakh of rupees may not get any compensation. The main problem was that so long the office was at Bombay and because of the complicated procedure it was not possible for them to fulfil all these things and go there to get their compensation and that is why many of them have not been applied yet. If the Minister agrees—he is catching my point-and if he is prepared to consider these points, then my humble submission will be that some more time should be given to those people who have not yet come forward with their claims and they may be given a last chance to make their claims by extending the upto 31st March, 1978 at least, by giving proper publicity through the press so that those people can come forward with their applications and be lencfited by that.

Sir, I do not want to take much time because this is a simple Bill. There is nothing to say against this Bill and also there is nothing to accuse the present Minister of becuase only recently he has taken charge of the Ministry and we have yet to see his performance. So, I support this Bill and I believe that the Minister will consider the suggestions that I am making.

[Shri Nripati Ranjan Choudhury]

Last but not the least, I want to make one submission. The previous Government had set up a Committee for studying the residual problem of rehabilitation of the refugees from East Pakistan, and that Committee also made some study. Meanwhile the elections came and after that the new Government took over. After that we do not know what happened to that Committee, whether they submitted their Report and, if so, what the thinking of the Government is, I would, therefore, request Mr. Mohan Dharia that he should also see what further steps can be taken because, though officially it is announced that rehabilitation is complete, rehabilitation in the eastern Indian States is not vet complete. I am not talking of Mana and Dandakaranya. About them the Minister knows fully well because both Mana and Dandakaranya are centrally administered. But it is the eastern Indian States of Assam, Tripura, Meghalaya and West Bengal—these are the four States which are facing the refugee problem and where refugee rehabilitation is not yet complete. So, a lot of problems are there. I would request the Minister that if the Committee that was set up by the previous Government to study the residual problem of rehabilitation is still there, it should be activised and the study should be completed, and on the basis of their recommendations steps should be taken for solution of the residual problems.

With these words, Sir, I resume my seat.

Thank you very much.

SHRI PRAMATHA NATH BISI: (Nominated): Mr. Vice-Chairman, Sir, I shall not take much time of the House or make a long speech because Mr. Mahapatro and Mr. Choudhury have already covered some of my points. I shall try to be as brief and as pinpointed as possible. In fact, I would put some questions which will be easier for the Minister to

answer. After paying to the rajas and maharajas, as Mr. Mahapatro says, what is the total amount in the hands of the Custodian? That is No. 1. The other question is that he has already said that there are 52,000 claimants and how the allocation may be made is the difficulty Sir, it might come to Rs. 10 or Rs. 12 per claimant-something like that. How is it that some big rajas and maharajas-of course, this Government is not responsible for paying them—came to acquire Rs. 9 crores? ... (Interruption). That will be answered by the Minister. It is not for me to answer. So long, the office was at Bombay. That is the strangest part of the thing. All the recipients are in West Bengalat least, 95 per cent-or in other eastern parts of India, while the office was in the western most part of India, at Bombay. Who was benefited by it? Certainly not these recipients; but some people must have benefited, for, otherwise, it would not have so easily occurred to some responsible officer or the Minister to locate the office at Bombay. It is good that it has now been shifted to Calcutta. But I can assure the Minister that the people of Calcutta do not know the address of the office. The address of the office should be published in the Calcutta papers daily and it should be announced over the radio and the television. The main papers of Calcutta English and Bengali, should publish it every day. Today is 5th of December and Mr. Mohan Dharia-his name is so sweet, but the man is adamantsays that there will be no further extension after such and such date. I hope some reflection will be set ...

SHRI NRIPATI RANJAN CHOU-DHURY: He never said so.

SHRI PRAMATHA NATH BISI: Somebody said it somewhere. As Mr. Mahapatro has requested and Mr. Choudhury has also requested, I request him to give some extension because they do not know where the office is located.

ley corot liew what il e piececuie is.

SHRI LAKSHMANA MAHAPATRO: As the Hon. Member just now said, sufficient money is not kept. They will get only Rs. 12 each. You also make a demand for sufficient money being kept.

SHRI NRIPATI RANJAN CHOU-DHURY: Let them keep one rupee, that will be sufficient;

SHRI PRAMATHA NATH BISI: The cumulative demand is already known to the Minister. The procedure is not known. Some application should be made to the Bombay office. The applications were made. Then what to do? If the office is at Calcutta, what is to be done? All these things must be clearly and legibly published both in English and in Bengali in the Calcutta papers and also announced on the radio and the Televison.

· Time to

In the meantime, our knowledge is that some self-appointed agents have cropped up. They are going to the likely parties and saying that if they give them so much, they will get hem the original documents from Pabna or Rajshahi and other district towns and the people are being fleeced and cheated. So, these things must also be given out. The Government has not appointed any agent. Applications should not be received from any self-appointed agent. The Calcutta people, I mean the West Bengal people, are only cheated.

We somehow vaguely know in this House of Parliament that something is being done, that some office is being opened and that some procedure is being followed. In view of the procedural difficulty and in view of the fact that the office has been shifted just now from Bombay to Calcutta, a sort of extension should be thought of.

I do not grudge the rajas and the maharajas. They naturally know how to grab money. That is how the rajas and the maharajas are known to the people. I do not say that that money should be extorted; that is impossible. No Government can extract money that which has already been given, but what has been left should be suitably allocated. But some sort of extension is essential. I think that that is the general consensus. Thank you, Sir.

श्री रणबीर सिंह: उप-समाध्यक्ष जी. विधेयक तो बहत साधारण है ग्रीर जैसा खान साहब ने कहा था, विधेयक का नाम बडा खतरनाक है--'दुश्मन की जायदाद'। किस दुश्मन की जायदाद है ? डा० जाकिर हसैन खुद जो हमारे प्रधान थे, राष्ट्रपति थे उनके भाई पाकिस्तान मे थे । इसी तरह राष्ट्रपति श्री फखरुहीन भ्तपूर्व श्रली श्रहमद के बहुत से रिश्तेदार पाकिस्तान में है। वे सब हमारे दृश्मन हो गये। यह किस तरह का विचार है, यह बात मेरी समझ में नहीं म्राती है म्रीर फिर से बसाने की इसके पीछे जो धारणा है, उसके संबंध में भी विचार करने की जरूरत है। जैसा दूसरे माननीय सदस्यों ने कहा है, जहां तक फिर से वसाने का संबंध है, हमदर्दी के नाम पर पिछले 30 सालों में काफी गलत काम हए है। जिस वक्त शाही जी बोल रहे थे तो मैंने यह कहा था कि कुछ भाइयों को यहां से खदेड़ दिया गया था । इस पर उन्होंने कहा कि ग्राप जैसे जिम्मेदार सदस्य को ऐसी बात नहीं कहनी चाहिए । लेकिन वे इस वात को भूल गए कि उधर से म्राने वालों को बसाने में ग्रौर यहां से वहां जाने वालों में दिक्कत का सामना करने वालों में ग्रगर कोई पहला प्रदेश था तो वह हमारा पंजाब प्रान्त था। वहीं पर सब से पहले लोगों को बसाने का काम शरू हुन्ना। स्रगर इस सारी कहानी को देखा जाये तो एक अजीब-सी स्थिति दिखाई देती है। हमारी कथनी ग्रीर करनी

[श्री रणबीर सिंह]

में अन्तर दिखाई देता है। हम अपने देश में संविधान के मताबिक धर्म, जाति या इस प्रकार की अन्य बातों में भेद नहीं करते हैं. लेकिन हमारे राष्ट्रपति के भाई को यहां पर जायदाद नहीं मिल सकती है । श्रीमन, हमारे एक साथी थे जिनका जिक्र कृष्ण मेनन साहब ने यू०एन०ग्री० के ग्रन्दर भी किया था। वे थे श्री ग्रब्दूल गफ्फार खां जो ग्रम्बाला के रहने वाले थे ग्रीर सन 1947 के ग्रन्दर जब झगड़ा हुग्रा, लड़ाई हुई तो उनके भाई हिन्द्स्तान से खदेड़ दिये गये। वे यहां पर अनेले रह गये । वे हमारे साथ देश की आजादी के लिए जेलों में रहे। देश की श्राजादी के श्रान्दोलन में उन्होंने बराबर का हिस्सा लिया । हमारे देश की सरकार ने उनको स्वाधीनता सेनानी मान कर बाद में उनको सहायता दी । वे हरियाणा सरकार में मंत्री भी रहे। उनका देहान्त जून, 1976 में हुया । उनके एक सुपुत हैं और एक लड़की है। ये लोग उनकी जायदाद के हकदार हैं, लेकिन वे पाकिस्तान में हैं क्योंकि वे पहले ही यहां से खदेड़े जा चुके हैं। हम लोगों ने बड़ी कोणिश करके उन के पुत्र ग्रीर पुत्री को हिन्दुस्तान में बलाया और म्राखिर में 15-20 साल के बाद उन लोगों ने दर्शन किये। वे इतने सख्त थे कि उनके पत्नों का जवाब भी नहीं देते थे ग्रौर न उनको पढ़ते थे। जो लोग पाकिस्तान चले गये थे उनको हम एवेक्य कहते हैं भ्रीर जायदाद का यह कायदा है कि जिसका उसमें हिस्सा होता है उसको वह हिस्सा मिल जाता है। इस कायदे के मुताबिक उनको जायदाद का हिस्सा मिल गया, लेकिन ग्रम्बाला के ग्रन्दर उनकी जो जायदाद थी वह उनके पास ही रह गई। मेरे पुत्र को यह स्रधिकार है कि वह मेरी जायदाद का हकदार है । लेकिन इसके विपरीत उनके पुत ग्रौर पुत्री को यह ग्रधिकार नहीं है क्योंकि उनको पाकिस्तान में खदेड़ दिया गया । यह हमारा देश है जिसके अन्दर जाति स्रीर धर्म का भेदभाव नहीं है। एक तरफ तो

एक धर्म के मानने वाले भाई जो पहले पाकिस्तान में थे श्रौर श्रपनी जायदाद वहां छोड़ कर श्राए उनको पाकिस्तान में छोड़ी गई जायदाद का मुश्रावजा मिलता है, लेकिन हमारे देश के अन्दर बसाने के नाम पर, हमदर्दी के नाम पर यह भी एक तजुर्बा हुआ श्रौर उस तजुर्बे में जैसी कि गलतियां होती हैं, वह हुई। चूकि जो लोग स्कीम बनात हैं, योजना बनाते हैं, वे भाई श्राम नौर पर अच्छे खाते-पीने घरों के होने हैं श्रौर गरीवों पर वह स्कीम, योजना बनाते समय, अपने को ही फायदा पहुंचाते हैं। गरीवों को बसाने के नाम पर भी वेस्टेड इन्टरेस्ट जो हैं, धनवान श्रादमी जो हैं, जो शक्तिशाली हैं, वही उसका फायदा उठाते हैं।

उपसभाध्यक्ष जी, इसके अन्दर जैसा कि मैंने बताया कि हमारे प्रदेश के अन्दर सीलिंग का कानन बना, जमीन का । मझे आरज भी याद है कि उस सीलिंग के कानन को हमारे प्रदेश की सरकार नहीं चाहती थी। केन्द्रीय सरकार ग्रौर केन्द्रीय सरकार के योजना कमीशन ने कहा कि उनके लिये 50 स्टैन्डर्ड एकड जमीन की सीलिंग की कम से कम छट होगी चाहे वह खेती करते हों या नहीं करते हों। तो जो यहां के रहने वाले हैं, जिनके बाप दादा यहां के थे ग्रौर खेती करते थे उनके लिये सिर्फ 30 स्टैंडर्ड एकड जमीन छोडी जाएगी। इस तरह सीलिंग के कानन में भी बसाने के नाम पर यह एक भेद-भाव का इतिहास है । तो अभी मैने जैसा कि जिक्र किया, वह भेदभाव जो है, मुग्रावजे मे करोडपित ग्रौर खरीदेगा । यह भेदभाव श्राज भी चलता है बावजूद इसके कि हमने समाजवाद को ग्रपनाया है। उन्होंने इस चीज का जिक्र किया लेकिन दूसरे दुष्टिकोण से उन्होंने इसको देखा । ग्रापको यह ज्ञान होगा कि जो भाई यहां के जागीरदार हैं, उनको भी मुत्रावजा मिला है ग्रीर जो पाकिस्तान के जागीरदार यहां ग्राकर के बसे हैं उनको

ज्यादा मुद्याव जा मिला है। यहां के मालिकों का मुग्रावजा कम है। तो यह मुग्रावजे की कहानी है। किम तरह से इशारा किया उन्होंने रीहैवलीटेशन का । ग्रापको इस बात का पूरा ज्ञान नहीं है। भ्रापको जो सदस्य पूर्वी भारत के हैं उन्हें पूर्वी भारत की समस्यास्रों का ज्यादा ज्ञान है । हमारे यहां मान्यता है कि एक हरिजन भाई जहां ग्रयना मकान बनाकर रहता है, तो उस मकान के नीचे की जो जमीन है, उसका मालिक भृमिधर गांव का ही जाता था। दुसरा भाई जो भूमिहीन होता था वहां बसता था उसको मकान के नीचे की जमीन का मालिक नहीं समझा जाता था। मुसलमानों के गांव थे, जहां भूमिधर मुसलमान बे ग्रौर जब वह चले गये तो उनकी जो जमीन थी, वह भिम निकासी के महकमें की जमीन मानी जाती थी लेकिन जिस जमीन के मालिक-भारत के थे बिना किसी मुग्रावजे के हरिजनों को मिल गई ग्रौर उन्हें उसका मालिक बना दिया गया, हमारी सरकार ने । लेकिन जो एवेक्यू प्रापर्टी थी. उसके बारे से प्रदेश सरकार कोई कानुन बना नहीं सकती थी जब तक कि भारत सरकार की मंजूरी इसके बारे में न तो भारत सरकार के उस वक्त के रीहैवलीटेशन मिनिस्टर ने वहां देखा कि हरिजन जो पीढ़ियों से उन मकानों में रहते ग्राये थे, उनको बेदखल किया गया। क्योंकि उनके मालिक पाकिस्तान चल गये थे ग्रौर वह एवेक्य प्रापर्टी बन गई। मकान हरिजनों के हैं परन्तु मकान के नीचे की जमीन उसकी है। बड़ी मुश्किल से हमने कहा कि कोई मुग्रावजा ले ले, इन बेचारे गरीबों का कसूर क्या है, ? अगर उस जमीन के मालिक पाकिस्तान चले गये तो उसमें इन बेचारों का कोई कसूर नहीं है। यह चीजें हम पातें हैं। एक भाई स्रमरीका में है। भ्रमरीका का यहां ग्रपनी जायदाद सकता है और अगर वह गुजर जाता है तो उसकी जायदाद जो है वह उसके बच्चों को मिल सकती है । लेकिन जिसका एक भाई

यहां रहता है, पुत्र वहां है, बाप वहां हो, किसी का प्रत इधर हो, घर वाला उधर हो तो वह श्रापस में श्रा जा भी नहीं सकते हैं। मैं मानता हं कि यह जनता सरकार ने नहीं किया है। हो सकता है कि कुछ मंत्री हों, जो पहले भी थे। मोहन धारिया जी पहले भी उसमें शामिल थे। लेकिन मैंने देखा है कि जो पहले भी शामिल थे, उनकी भी एक शौक होता है यह कहने का कांग्रेस के वक्त में ऐसा था। लेकिन ग्रगर कोई गलत बात हो, तो इस समय देश में समय बदल ग्राया है, तो ऐसे समय में उन गलत बातों को दबारा नहीं चलने देना चाहिए म्राप किसी भी चीज को फायदे के हिसाब से देखें कि हम किस के फायदे पर चल रहें हैं। पाकिस्तान जाने वाल 29-30 करोड़ की जायदाद छोड़कर गये है, उस का कबजा लेंने के लिए हमारी सरकार यह बिल एनीमीज प्रोपर्टी एक्ट यहां लाई है। 100 करोड़ रुपये की जायदाद है - हमारे भाई उधर से भारत में स्राये हैं स्रौर उनके रिक्तेदार उधर भी हो सकते हैं। हमारे प्रदेश में भी कुछ इलाके ऐसे हैं जिसमें ब्राज भी मुसलमान भाई हैं। इसी तरह से पूर्वी एरिया में बहत सारे भाई हिन्दुस्तान में स्राए स्रौर पूर्वी पाकिस्तान में प्रोपर्टी छोड़ ग्राए तो जब कि ग्रब शान्ति है कोई लड़ाई नहीं है। देशों का कोई झगडा नहीं है। फिर भी श्रापने जायदाद का झगडा खडा कर रखा है। भारत में ग्राने वालें भाई जो ग्राए हैं वे 100 करोड़ की जायदाद छोड़ कर ग्राए हैं ग्रीर जो भारत से गए वे 29 करोड़ की जायदाद छोड़ कर गए। ग्रब हमारी सरकार यह कहे कि वह तो दुश्मन की जायदाद हो गई है, इसको नहीं छोड़ना है। मैं मानता हूं ग्रगर भारत सरकार को नीति में तबदीली करनी है तो इस बात की करनी चाहिए, फरक्का के बारे मे बात करनी चाहिए थी, वहां इस बात पर बात करनी चाहिए थी कि 29 करोड की जायदादजो भाई हिन्दुस्तानसे बंग ना देश गए हैं उनकी जायदाद मान ली जाए स्रौर जो हमारें भाई 100 करोड़ की जायदाद छोड़ कर शाये हैं वह उनकी मानी जाए। इसके बारे में कोई

[श्री रणबीर सिंह]

फैसला करना चाहिए था। स्रंत में जैसा कि मैंने जिन्न किया था ग्रपने दोस्त का कि उनके बच्चों को भी कोई ग्रापत्ति हो, यह मेरी समझ में नहीं म्राता । यह तो दुश्मन की जायदाद बन नहीं सकती। एक तहसीलदार को नोटिस पाकिस्तान में जा नहीं सकता, पाकिस्तान से इधर नहीं ग्रा सकता। तो मेरी मार्फत वह गया। ग्रब बडी मुश्किल से ग्रटल विहारी वाजपेयी जी की सिफारिश से उनको इजाजत मिली है कि दिसम्बर की 29 तारीख तक हिन्द्स्तान के ग्रन्दर दाखिल हो सकत हैं। लेकिन तहसीलदार कहता है कि फलां तारीख तक नहीं पहंचे तो जायदाद सरकार की हो जाएगी। अजीब तरीका है। धर्म के नाम पर हम कोई भेदभाव नहीं करते हैं। जाति के नाम पर हम कोई भेदभाव नहीं करत हैं। बांगलादेश और पाकिस्तान हमारे दुश्मन नहीं हैं, दोस्त हैं, वहां जो रहने वाले हैं, इधर के किसी के रिक्तेदार हैं, किसी का साला इधर है किसी का बहनोई इधर है, किसी का बाप उधर है तो किसी का बेटा उधर है। हम उनको दश्मन कहें, यह कोई ग्रच्छी बात नहीं है ग्रौर न ही यह कोई समझ की बात है। मैं श्री मोहन धारिया जी से निवेदन करूंगा कि इसके लिए विधेयक में संशोधन लाएं, ताकि इस ऐक्ट का नामकरण संस्कार दूसरा किया जाए। ग्रतः इसको दृश्मन की जायदाद कहना बहत गलत बात है।

SHRI MOHAN DHARIA: Mr. Vice-Chairman, the hon. Members have made several suggestions and I would have been too happy and glad to accept most of them. Unfortunately, so far as the Bill or even its name is concerned, what am I supposed to say because it is a fait accomple. I do share the feelings of the hon. Member that the property should not be treated as the property of the enemy. But it is not as if this has happened only after independence. It was

A 1 19

in 1939 that the office of the 'Custodian of Enemy Property was created. was before the Second World Since then this Act has been in operation. I agree that those who are our neighbours should not be treated as our enemies. It will be very wrong. The policy of the Government is very clear. would like to have friends around not only friendly relationship with adjoining countries. India would to have friendly relationship with countries of the world. We believe in friendship we believe in co-operation and we believe in co-existence. This Bill has nothing to do with that policy.

Anyway, I can say one thing, as I said earlier also in the Lok Sabha, that I am not happy that this Bill and the operations under this Bill should continue for long. We have to see as to what could be done so that its existence itself is lost and that shall be the endeavour of the Government.

Regarding compensation, Sir, I do appreciate the views expressed by my honourable friend, Shri Mahapatro and by some other friends also, I got the question examined, as I said on the floor of the House, to see whether it is possible to scrap this scheme and to have a new one. I would have been too happy if it could have been done. We tried. But unfortunately, here also we were faced with a fait accompli because, so far we have already paid compensation or, you can call it as exgratia payment, on the basis of the earlier scheme announced by the Government, that is, 25 per cent of the property, but not exceeding Rs. 25 lakhs. That was the order. Now, in case I scrap this scheme, it is possible that anybody can go to the court of law and just say that this is discrimination, discrimination as between citizen and citizen. I know that Mr. Mahapatro is an advocate, if I am not mistaken, and he may be the advocate pleading this case, I believe, according to the constitutional provisions.

[5 DEC. 1977]

SHRI NRIPATI RANJAN CHOU-DHURY: When you are making exgratia payment, you are not actually paying compensation.

SHRI MOHAN DHARIA: So far as ex-gratia payments are concerned, there is the scheme and there is sanctity to it and it can be challenged. That is what I got examined and, therefore, I replied that it might create a lot of complications and that it is not the financial aspect alone that is to be considered.

SHRI LAKSHMANA MAHAPATRO: I am not able to agree with you. You are not paying compensation, you are only making ex-gratic paymonts and nothing else.

SHRI MOHAN DHARIA: Perfectly right. I would like to assure all my honourable friends that I have not given up the matter and T amstill examining the matter. Put, by and large, this was the view because son e other refugees, who were entitled to it, who were entitled to get this ex-gratia payment, could go to the court of law saying that this was the scheme announced by the Government and why advantage was given to certain sections of the refugees and why not to them. That was the point.

NRIPATI SHRI RANJAN CHOUDHURY: Yes.

SHRI MOHAN DHARIA: And, Sir, it is in this context that I have given this reply. But if I am given a legally valid advice that this cannot be challenged in any court of law, then I am one with Mr. Mahapatro in scrapping this scheme and I do not have any doubt in my mind that the scheme announced by the then Government is not that scheme which can render justice to the weaker or the poorer sections of the refugees who have come to India. The scheme should have been on a slab basis and it is not just like this that for property worth twenty-five thousand rupees they should get the whole amount,

then for property above twenty-five thousand but up to fifty thousand rupees so much and for property worth fifty thousand up to one lakh, fifty or sixty percent and so on. That is why I say that there should be some reduction. Unfortunately, this is what has happened. What has been done is tha twe havestraight way taken one, decision that 25 per cent of the will be paid by way of ex-gratia payments, a very wrong decision, and my friend is perfectly right, and I am very much pained, that this has happened. I was very much pained when I went through the figures. I would like to quote the figures and I would like to take the House into confidence as to what has happened so far.

SHRI LAKSHMANA MAHAPATRO: If you have got the list of payments already with you, kindly lay it on the Table of the House.

SHRI MOHAN DHARIA: I would read out the figures relating to the number of claims paid up to the 31st July, 1976. That is the break-up I have and I am not having the break-up for the subsequent period.

Claims up to Rs. 1 lakh 214 Nos. Amount paid . . Rs. 52,47,000

Claims from Rs. 1 lakh up to Rs to 5 lakhs 290 Nos. Amount paid . . . Rs. 1,58,98,000

Claims from Rs. 5 lakhs to

Rs. 10 lakhs 52 Nos. Amount paid . . . Rs. 92,22,800

Claims above Rs. 10 lakhs. 89 Nos. . Rs. 938,84,000 Amount paid

So, out of Rs. 12 crores for odd amount, the amount that has gone to those whose claims were above ten lakhs is Rs. 9,38,84,000, that is, nearly 75 per cent or more than 75 per cent has gone to those whose claims were above ten lakhs of rupees.

[Shi Mohan Dharia.]

And it has happened prior to 31st of July, 1976. It is most unfortunate that it has happened. How to reverse the process has become a problem. I shall be too happy and glad if this scheme could be scrapped and if there are no legal problems. What will happen is that the moment I scrap the scheme, somebody will go to the court of law. There will be stay order and these matters will be delayed till the arguments are over and the judgment is given. It will take years and years. This is the difficulty. If myfriend could suggest some way out, I will be happy. I am sorry for What I am doing. It is just to carry forward what was done in the past.

AN HON. MEMBER: Enhance the payment for the lower slab.

SHRI MOHAN DHARIA: That is what I would like to do. But on account of the decision taken by the earlier Government, I cannot do anything at this stage. I shall be happy to enhance it. I am open for discussion. If you can give me some good suggestions which cannot be challenged in a court of law and are foolproof, I am prepared to reconsider.

SHRI NRIPATI RANJAN CHOUDHURY: The Minister can doit. You pay 25 per cent for the highest slab. You can give more for the lower slab. You can increase it up to one lakh of rupees.

SHRI MOHAN DHARIA: So far as those higher claims are concerned, they are over. They are the most clever people. Now with the remaining amount with me, I am supposed to satisfy so many claims. Therefore, I would like to take you into confidence and say very frankly that I would have to do it.

SHRI RANBIR SINGH: You can pay from the General Fund.

SHRI MOHAN DHARIA: We jare paying from the Consolidated Fund.

The second objection raised, and rightly so, by Mr. Mahapatro is regarding the issue of ordinances. I must concede that we had better been vigilant. It would have been better to bring in an Amendment Bill in the last session. There would not have been this ordinance. This was not avoided. It should have been avoided. I have already told my officers that whatever Bills or Acts are to be amended or if they are likely to lapse for one reason or the other, we should not adopt this measure of ordinance. This country has suffered enough because of ordinances. We have no need for any further ordinances. Wherever ordinances can be avoided, should be avoided. Ordinances should come when it is beyond our control and when there is ne other way out.

श्री कल्पनाथ राय : ग्रापने समय पर क्यों नहीं किया ?

DHARIA:

MOHAN

SHRI

भैं यही बतला रहा हूं। Mr. Kalp Nath Rai, I have conceded that this is an area where it could have been avoided. I am sorry that it was not avoided I would like to be absolutely fair. I do not want to defend a cause which is without reasoning and logic. It is not my nature. When this matter came up in the Lok Sabha and certain speeches were made about it, I had told them that this care would be taken. I have

already instructed my officers accordingly.

Now, coming to the next point raised here, the total assets of Indian property still in Pakistan are of the order of Rs. 109 crores. Some questions were put by some hon. Members. The total assess of Pakistan property still in India are of the order of Rs. 29.40 crores. The payments made so far are of the order of Rs. 16.90 crores. The balance left is 12.50 crores. So the amount still with us is Rs. 12.50 crores and it is for this purpose that further decisions shall have to be taken.

श्री कल्पनाथ राय : पाकिस्तान की सरकार ने कितना दिया है ?

श्री मोहन धारिया : मैंने कहा नहीं कि उन्होंने जितनी प्रापर्टी ली उसकी कीमत 109 करोड़ रु०....

श्री कल्पनाथ राय: ग्रीर उन्होंने कितना दिया ?

श्री मोहन घारिया : देने का सवाल नहीं है। वह उनको देगे जो वहां के रेफ्यू-जीज है। हमारी सरकार को देगे ऐसी बात नहीं है। हमारे दोस्तों ने तो कहा था कि यह जो लिमिट है इसको भी वढ़ा दिया जाय।

Sir, I would like to tell the House that this is being extended right from 1971 onwards. Every time it was extended. It was extended till 31st December, 1976. Again it was extended till 31st April, 1977. At that time, many of my frie ids, including Mr. Bhupesh Gupta who is not here, insisted that it must be extended further. I said, "All right, we shall extend it by two months." But he said that we must extend it by three months. Accordingly, taking the sense of this House, I extended that till the 31st July, 1977 as was urged here. This was published in 23 newspapers. Not only in two but in 23 newspapers it was very widely published. That was the suggestion from several friends and it was widely published accordingly.

SHRI JAHARLAL BANERJEE (West Bengal): Was it in Bengali also?

SHRI MOHAN DHARIA: In Bengal, Assam, Tripura and other areas it was widely published. Otherwise, we should "not have 1. received these 52,000 claims. The very fact that 52,000 persons have lodged their claims with the Custodian whose office is located in Bombay or was located in Bombay shows that there was wide publicity. Otherwise, how could 52,000 claims reach?

Sir, the total number of old claims was 3,944 and out of them, only 183 have not been cleared because they have not been able to substantiate the claims they have lodged or some procedures are going on. Otherwise, the earlier claims have been cleared. It was also urged here that there should be some speed and lethargy should be given up. Accordingly, it has happened and out of these 3,944 earlier claims, what is remaining is only 183 claims. I have been demanding all the while what the progress is. But, of course, there are certain difficulties particularly because of certain litigations' also. There is litigation in between the claimants, there are also some stay orders and there are matters which are beyond the control of the Custodian. That is the reason why certain claims have not been settled so far. They are only 183. Otherwise, Sir, all the old claims have been settled. The new claims have come to the figure of 52,000. Here also, there was again a demand in both the Houses as to why this office is in Bombay. Here, I must say again, I do not know why the carlier Government did not take that decision. To be frank, after partition two offices were necessary, one in the western sector, in Delhi or somewhere in Punjab or in these areas, and one office in the eastern sector, may be in Calcuttaand I am prepared to consider Gauhatior somewhere in these areas. So, two offices were very much necessary. It is most unfortunate and I do not know why it was not done and why the earlier Government sat on it. But, Sir, when it was "there is brought to my notice I said, no question of expenditure and I want that office should be opened immediately in Calcutta. A starting arrangement should be made and the Custodian should go over there." To ask these refugees who have suffered much to come to Bombay for the settlement of the claims is absolutely improper. Therefore, this House will be happy to know that this decision was taken and an office has already been opened and

it has started functioning in Calcutta now, and there is no problem. I shall take care of that.

AN HON. MEMBER: What is the address of that office?

SHRI MOHAN DHARIA: I shall give it later. Sir, there is one more point raised by some hon. friends. (Interruptions) मैं यील्ड नहीं करता। इतना सवाल जवाब द्वोगा तो यह तो सवाल जवाब का क्लास हो जायेगा।

I am not going to yield now. After my speech is over, I am prepared to reply some questions that you may like to ask.

Then, Sir, there is one more problem which was posed to me by some hon. Members. They said: It is all right that more than 52,000 people have lodged their claims but it was not possible for many of them to give the written documents or evidence along with the claims. We did not extend the time limit for filing the claims. They asked us that some more time should be given for filing this evidence. I am happy to announce that I have taken the decision and I am announcing it just now that we shall allow time for those who have already filed their claims till 31-1-1978 to file their evidence if they have not been able to do it so far. So, if they have not been able to file their evidence, they should do it by 31st January, 1978; whatever they have, written documents whatever else it is. I am giving time till 31st January, 1978, so let them file by then whatever they have.

SHRI N. G. RANGA: (Andhra Pradesh); Why don't you extend time till 31st March?

SHRI MOHAN DHARIA: No, only up to 31st January we have extended the time.

e grande i den i dan i den indi

SHRI NRIPATI RANIAN CHO-UDHURY: 31st March is not far away. Why don't you extend the time till

SHRI MOHAN DHARIA: The point is that if we do that we shall be delaying the settlement of their own claims. You see, I am giving them one and a half months more. If they want to file their documents, I am giving them one and a half months more which is perfectly understandable. Let them file their documents. In fact, they get nearly two months because today is only 5th December and they get time up to the end of January 1978. Let them file their evidence if they have any. They are the sufferers. I have taken a very humane approach. My friend was unkind to me when he said that I was adamant. I am not. Whenever there is any reasonable demand, I always try to accept it. Therefore, Sir, I am prepared to take this much care. Again, I would like to make it very clear that, yes, there are several claims but I have already taken a decision that so far ...

SHRI N. G. RANGA: Why don't you extend time till the 31st of March?

SHRI MOHAN DHARIA: For what? No, no, that is not possible. Things will be further delayed, This settlement of claims will be further delayed.

Sir, I now come to another aspect, namely, that there are infirm people, incapacitated people, there are widows and there are orphans. I have already told the Custodian that so far as their claims are concerned, they should be settled without any delay and I have already told him that within a period of six months from the end of 31st January, or from 1st February, 1978. the claims of infirm and incapacitated people, widows and orphans should be settled. I do believe in timings. One of my friends

from this side asked; What is the time-schedule? This is the time schedule. I would like them to be settled within six months.

Then I come to small claims. It will be the endeavour—I am not saying the time-limit—that all small claims below one lakh of rupees should also be settled as speedily as possible, if possible within six months.

SHRI LAKSHMANA MAHAPATRO: The claims of infirm people, widows and orphans should get priority.

SHRI MOHAN DHARIA: These claims of infirm people, incapacitated people, widows, and orphans will be given priority.

14,200

SHRI JAHARLAL BANERJEE: Can these people deposit their claims with the District Rehabilitation Officers?

SHRI MOHAN DHARIA: So far as these claims below Rs. 1 lakh are concerned, I have taken the advice of the Custodian who is present here and he has said that small claims are proposed to be settled on the basis of documents without asking them to come over for personal discussions or for verifications. This is what he would like to do. Of course, some affidavit may be necessary; it could be made before the Magistrate....

SHRI N. G. RANGA: Provided the documents are available.

SHRI MOHAN DHARIA: Of course, if the documents are not available and if there is no evidence, at least from the Consolidated Fund of India you would not like me to pay something without evidence. You are a senior member and you know it. How is it possible?

SHRI RANBIR SINGH: Some gratuity can be paid,

SHRI MOHAN DHARIA: In all these matters I am prepared to take a very considerate and a humanitarian view, because they are our and sisters. It is most unfortunate that this country was partitioned and those who have come either from Bangladesh or East Pakistan or West Pakistan are the worst sufferers in the country. They have suffered much more and I would not like that their suffering be enhanced and on this score if there are 'some more positive suggestions from the hon. Members, I would like to assure you that they will be given all possible consideration.

SHRI N. G. RANGA: What about the address?

SHRI MOHAN DHARIA: Yes, the address is: 4, Kiran Shankar Roy, Road, Calcutta.

SHRI PRAMATHA NATH BISI: Am I to understand that the documents could be sent to this address and not to Bombay?

SHRI MOHAN DHARIA: Perfectly all right, because the Chief Custodian will be going and visiting Calcutta. I have told him to stay there and settle the claims. Whenever a hearing is arranged notices will be given to these claimants.

SHRI NRIPATI RANJAN CHO-UDHURY: Could the documents be sent to Calcutta address or to Bombay?

SHRI MOHAN DHARIA: They could be sent here also.

SHRI SANAT KUMAR RAHA (West Bengal): I want to know whether Government can help in getting these documents and evidence etc. from Bangladesh through any machinery of the Indian Government there.

SHRI MOHAN DHARIA: If some thing could be done through our High Commissioner, we shall try. I can understand the difficulty.

Enemy Property

SHRI PRAMATHA NATH I think the address of the Calcutta office and the procedure to be followed will be published in Calcutta newspapers.

SHRI MOHAN DHARIA: Yes...

HONOURABLE MEMBER: In Bengali newspapers.

SHRI MOHAN DHARIA: Not only in Bengali but also in Assamese and we shall take care that in all these areas, the whole procedure, the time extended and the address of the are published.

श्रो कल्पनाथ राय: मैं मंत्री महोदय से यह जानना चाहता हूं कि यदि किसी एक परिवार में दो सदस्य हैं श्रौर यदि उनमे से एक व्यक्ति पाकिस्तान चला जाता है तो ऐसी स्थिति में ग्राप किस प्रकार से प्रोपर्टी के संबंध में कोई निर्णय लेते है ?

श्री मोहन धारिया : इस संबंध स्थिति यह है कि जो स्नादमी पाकिस्तान चला गया है भीर उसकी प्रापर्टी यहां पर है तो यह प्रोपर्टी एक नाम पर बन जाती है। लेकिन इसमें ऐसा हो सकता है कि श्रगर उसका कोई दूसरा भाई है ग्रीर उसका भी क्लेम है भ्रौर वह कोर्ट मे चला जाता है तो इसमे कोई रोक नहीं है। इस बारे में अगर कोई कानुनी मामला पैदा होता है तो उसम कोई रोक नहीं हो सकती है। मगर एक बात जो हमारे मित्र ने उधर से उठाई है, मुझे ऐसा ख्याल नहीं कि किस माननीय सदस्य ने यह बात उठाई, उन्होंने ऐसा कहा कि जो वक्फ प्रापर्टी है, जो सरकार ने ग्रपने कब्जे में कर ली है, उसके बारे में **ग्रापका क्या विचार है ? मै ग्रापको** यह कहना चाहता हूं कि इस बारे मे ग्रगर कोई भिकायत हो चाहे वह वक्फ प्रोपर्टी के बारे में हो, चाहे धर्मालयों के बारे में

चाहे चैरिटेबल प्रापर्टी या कस्टोडियन के बारे में हो, तो वह शिकायत मेरे पास ग्राप भेज दीजिए, उनकी दुबारा इन्क्वायरी जरूर की जायेगी। यह मैं यहां पर कहने को तैयार हूं।

188

श्री रणबीर सिंह : जिस प्रापर्टी को गलत ढंग से ले लिया गया है, क्या उसको छोड दिया जायेगा ?

श्री मोहन धारिया : इनक्वायरी के माने हैं कि सबके साथ इन्साफ हो । हम लोग इंन्साफ देने के लिए इक्वायरी करायेंगे। जिस प्रापर्टी को गलत ढंग से ले लिया गया है उसको छोड दिया जायेगा ग्रन्यथा रख दिया जायेगा । मै श्रापका ज्यादा समय नहीं लेना चाहता । मैंने यह बिल ग्रापके सामने कन्सीडरेशन के लिए रखा है श्रीर मुझे उम्मीद है कि भ्राप इसे स्वीकार करेंगे।

THE VICE-CHAIRMAN H. M. TRIVEDI): The question is:

"That the Bill to amend the Enemy Property Act, 1968, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI H.M. TRIVEDI): We shall now take up the clause-by-clause consideration of the Bill. Clauses 2 to 11 were added to the Hill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI MOHAN DHARIA: I move : April Liver to the allery

"That the Bill be passed."

The question was put and the motion was adopted.

VICE-CHAIRMAN H.M. TRIVEDI): The House stands adjourned till 11.00 A.M. tomorrow.

> The House then adjourned at fifty-eight minutes past four of the clock till eleven of the clock on a: Tuesday, the 6th December. 1977.